

QUESTION OF PRIVILEGE

Mr. Speaker: Yesterday I had received a notice of breach of privilege from Shri Kapur Singh and Shri Ram Sewak Yadav to the effect that the Prime Minister had publicly announced his acceptance of the resignation of six members of the Cabinet without first making a statement on the floor of the House about this matter of specific, urgent, public importance, particularly when Parliament is in session. I told him yesterday that I had not allowed it and that if he had any grievance, he could represent to me in the chamber. Both of them did come and see me. I tried to explain it to them.

The same notice has been repeated today by Dr. Singhvi, though he has taken his stand on two things, first as a privilege of the House. Then he comes round and says that it is not a privilege, but it is a matter of convention. So according to his own stand, he doubts whether it is really a privilege issue. A breach of privilege is of some rights that are vested in Members and to which they are entitled. According to him, it is only a breach of convention. He himself admits it.

I had said yesterday that I would like to know from Shri Kapur Singh whether this Parliament had any say in the appointment, dismissal or removal of Ministers or it was only the privilege of the Prime Minister.

Shri Kapur Singh (Ludhiana): After having listened to your ruling, I would not insist that it is, strictly speaking, a privilege of the House, to have a say in the matter of appointment or dismissal of the Ministers. But I would still submit that this House is entitled, if not to the privilege, at least to the courtesy, of knowing before the public knows, whenever decisions of such importance are taken by the Prime Minister.

Mr. Speaker: I follow him.

Dr. L. M. Singhvi (Jodhpur): It would not be strictly correct to say that I have admitted that this not at all a matter of privilege. What I had submitted to you is that this is a matter of privilege as well as of convention, and further that certain privileges may be grounded in convention.

Mr. Speaker: Can he give me an answer to the question that I put to Shri Kapur Singh, whether this House has any say in the appointment change....

Shri L. M. Singhvi: That is why I would like to clarify, and I think that the House is entitled not merely as a matter of courtesy, but as a matter of convention, to expect the Prime Minister to make a statement, particularly.....

Mr. Speaker: That is quite a different thing altogether. Then we get down to what Shri Kapur Singh said, that it is a matter of courtesy.

Dr. L. M. Singhvi: No, Sir. I go further and say that it is not courtesy, it is a convention, and a convention is certainly not on the sufferance of the Government or the Prime Minister, but it is a matter of right of this House.

Mr. Speaker: I am only on the authority of this House, whether it can interfere or change, or have a say in the appointment or dismissal of Ministers by the Prime Minister, rather by the President on the advice of the Prime Minister.

Shri Tyagi (Dehra Dun): May I make a submission?

श्री राम सेवक यादव (बाराबंकी) :
अध्यक्ष महोदय .

अध्यक्ष महोदय : मैं एक बात जो कर रहा हूँ उस को तो खत्म कर लेने दीजिए ।

Dr. L. M. Singhvi: If you would permit me to make my submission very briefly, I would like, first of

[Dr. L. M. Singhvi]

all, to say that privilege is after all the sum total of the rights vested in us either as a matter of convention or tradition or as a matter which has been accepted in all quarters. In this case, it is not only a matter of privilege, but a privilege that is grounded.....

Mr. Speaker: He says "not only". but where is that privilege, that right, I am asking him. Can he point out any constitutional....

Dr. L. M. Singhvi: I may quote from *May's Parliamentary Practice* where it says that the distinctive mark of a practice is its.....

Mr. Speaker: When there are specific rules of this House, we need not follow....

Dr. L. M. Singhvi: I shall presently refer to the specific rules of the House, but we know that our privileges are not codified anywhere. The rules only relate to the procedure which enable us to raise a question of privilege.

श्री राम सेवक यादव : इस सम्बन्ध में श्रीमान मैं आपसे निवेदन करूंगा कि जहां तक रूल २२४ का सम्बन्ध है, उस में यह नहीं दिया हुआ है कि ऐसे कौन कौन से मसले होंगे जो विशेषाधिकार से सम्बन्धित होंगे। उस में साफ साफ दिया है :

- (i) not more than one question shall be raised at the same sitting;
- (ii) the question shall be restricted to a specific matter of recent occurrence;
- (iii) the matter requires the intervention of the House.

श्रीमान्, मैं आप से निवेदन करूंगा कि प्रधान मंत्री या अन्य मंत्री इस सदन के प्रति जिम्मेदार हैं। और जहां तक सत्कार की नीति का प्रश्न है उन के बारे में भी वे इस सदन

के प्रति जिम्मेदार हैं। अगर प्रधान मंत्री किसी मंत्री का इस्ताफा स्वीकार कर लेते हैं, कांग्रेस संगठन को मजबूत करने के लिए, तो उस का तो सीधा अर्थ यह हो जाएगा कि मंत्रियों का इस्ताफा मंजूर करना पार्टी के हित के लिए है। और इस तरह से छः छः मंत्रियों के इस्ताफे स्वीकार कर लिए गए तो यह भी कहा जा सकता है कि अविश्वास के प्रस्ताव को प्रधान मंत्री ने मान लिया। इस का अर्थ होगा कि यह जो सदन सार्वभौमिक सत्ता से सम्पन्न है वह मातहत हो जाता है कांग्रेस संगठन के। यह प्रश्न इस सदन के सम्मुख रखा जाना चाहिए था जबकि बैठा हुआ है।

श्री त्यागी : मैं एक क्लेरिफिकेशन चाहता हूँ

अध्यक्ष महोदय : अब मैं अपना फैसला देना चाहता हूँ और उस को हाउस के सामने रखना चाहता हूँ।

हमारे संविधान के अनुसार यह प्राइम मिनिस्टर का हक है कि वह अपनी काउंसिल आफ मिनिस्टर्स मुकर्रर करें और वह किस को रखते हैं यह उन की मर्जी पर है और यह उन का प्रिविलेज है कि अगर वह किसी दूसरे को चाहते हैं तो उस की सिफारिश प्रेसिडेंट को करें। इस हाउस को अगर ऐतबार न रहे तो, वोट आफ नो कानफिडेंस लाने का हक है और उसे रिमूव करने का मोशन लाने का हक है। हाउस किसी खास मिनिस्टर के खिलाफ अगर चाहे तो सेंसर मोशन ला सकता है। बाकी इस में हमारा अधिकार नहीं है कि प्राइम मिनिस्टर किस को रखते हैं और किस को नहीं रखते हैं।

दूसरी बात यह है कि कहा जाता है कि उन्होंने ने मिनिस्टर्स का इस्ताफा मंजूर कर लिया है, लेकिन हम तो देखते हैं कि मिनिस्टर साहिबान यहां बैठे हैं, गए नहीं हैं। अगर

कोई चीज बाहर हो रही है तो उस से मुझे कोई सम्बन्ध नहीं है ।

श्री राम सेवक यादव ने रूल २२४ कोट किया है । उस में यह साफ है :

"The matter requires the intervention of the House."

अगर प्राइम मिनिस्टर ऐसा करते हैं तो उस में हाउस किसी वक्त भी इंटरवेंशन नहीं कर सकता । कर्टसी की बात दूसरी है । जिस वक्त हाउस बैठा हो तो कर्टसी के तौर पर प्राइम मिनिस्टर साहब उस को बतलाएं । लेकिन यह उन की मर्जी की बात है । लेकिन इस वक्त तो यह सवाल भी पैदा नहीं होता । इसलिए यह जो मोशन लाया गया है ब्रीच आफ प्रिविलेज का इस को कंसेंट देने से इसी वास्ते मैंने इन्कार कर दिया ।

Shri Hari Vishnu Kamath: I seek clarification of your ruling. You were pleased to observe that the Prime Minister has got the right of power under the Constitution to appoint the Council of Ministers and also dismiss them or remove any Minister. I believe that it is the President who has to do that under the Constitution. It is, therefore, right for the Prime Minister to announce in public that he has accepted the resignation, before the President has accepted the resignation submitted.

Mr. Speaker: That is a different thing altogether.

अध्यक्ष महोदय : मैंने कहा था कि वह सिफारिश करें और अगर मेरे अल्फाज से यह पाया जाता है कि सिफारिश के बारे में मैंने नहीं कहा, तो यह मेरी गलती है, और मैं उस को माडीफाई करता हूँ ।

Shri Nath Pai: Sir, I am not pursuing it. Arising out of it, the daily Press is full of rumours about resignations. May we know if there is any... (Interruptions.)

Mr. Speaker: Order, order.

श्री त्यागी : मैं एक क्लेरीफिकेशन चाहता हूँ । मेरे अर्ज करने का मंशा यह है कि रेजिगनेशन का मामला जिस पर मे दोस्त ऐतराज कर रहे हैं, वह कायदे से अभी हमारे सामने आया नहीं है ।

अध्यक्ष महोदय : जो इनफारमेशन मैं उन को नहीं देना चाहता वह आप उन को दे रहे हैं ।

श्री त्यागी : मैं दूसरी बात अर्ज करना चाहता हूँ । यह प्रिविलेज का सवाल है । हर पार्टी के अन्दर जो भी लीडर होगा उस पार्टी का उस की मेम्बरशिप होगी, वहां वह

अध्यक्ष महोदय : आर्डर, आर्डर : मेरा उस से कोई सम्बन्ध नहीं है ।

क्या श्री एस० एम० बनर्जी प्राइम मिनिस्टर के कल के बयान के बारे में कोई सवाल करना चाहते हैं ?

श्री स० मो० बनर्जी (कानपुर) : बाहर जो सरकार के बारे में अफवाह फैल रही है क्या मैं उस के बारे में सवाल कर सकता हूँ

अध्यक्ष महोदय : सवालात तो बेशक कर सकते हैं । मैं तो इस वक्त ब्रीच आफ प्रिविलेज के मोशन पर फंसला दे रहा हूँ । मैं किसी हाइपॉथेटिकल सवाल का जवाब नहीं देना चाहता । कल जो प्राइम मिनिस्टर साहब का बयान हुआ है उस के बारे में अगर वह सवाल करना चाहें तो कर सकते हैं ।

12.18 hrs.

RE. HOISTING OF PAKISTANI
 FLAG AT LATTITILLA

Shri S. M. Banerjee: I shall ask a question.

Mr. Speaker: He may put it.